



2025:DHC:3681-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6176/2025 & CM APPL. 28165/2025

CHAMAN LAL

.....Petitioner

Through: Mr. Vivek Sheel, Adv.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Shekhar Kumar, SPC with
Mr. Devender Singh, DC (JAG)

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

08.05.2025

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1. After some hearing, learned Counsel for the respondents is agreeable to a disposal of this writ petition with a direction to the respondents to treat the writ petition as a representation and undertakes to take a decision on the representation.

2. Accordingly, the writ petition is disposed of with a direction to the respondents to take a decision on this writ petition treating it as a representation. The decision as and when taken would be communicated forthwith to the petitioner. The decision, in case it is adverse to petitioner, would remain in abeyance for a period of one week for the petitioner to seek legal remedies thereagainst.



2025:DHC:3681-DB



3. The writ petition stands disposed of in the aforesaid terms.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 8, 2025

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Click here to check corrigendum, if any